

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-477(PB)/2017**

**IN THE MATTER OF:**

Au Small Finance Bank Ltd. .... Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 14.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner: Mr. M. Kumar, Mr. Puneet Gogia, Advs.

For the Respondent : Mr. Ashish Makhija, Mr. U.K. Singhal,  
Mr. Anurag Bhatt, Advs.  
CS Ms. Neha, CS Mr. Akshit

**ORDER**

Written statement has been filed with a delay of 4 days and application for condoning delay has also been attached with the reply. The reason for delay is illness of the respondent. Accordingly, we condone delay and take reply on record.

Learned counsel for the petitioner states that he may be granted time to file rejoinder by tomorrow. Let rejoinder be filed by tomorrow, i.e. on 15<sup>th</sup> December, 2017 with a copy in advance to the Counsel for the respondent.

List for arguments on 17<sup>th</sup> January, 2018.

Sd/-  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/- ✓  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)